1ST INTERNATIONAL SEMINAR (ONE DAY)
"Environmental Law & Governance: Issues and Challenges"

About Institute:

University Institute of Legal Studies (UILS), Chandigarh University is making a rapid progress by imparting comprehensive legal education to illuminate pragmatic and theoretical concerns to achieve excellence in the field of law. Congenial learning environment and professionally driven curriculum at the Best College for Legal Studies in India entails both rigorous and general classroom teaching and participative learning.. We are organizing a **1st International Seminar (One day) to be held on – 22.09.18 (Saturday)** on the following: "**Environmental Law & Governance: Issues and Challenges".**

About International Seminar:

The Stockholm Declaration acknowledged that man is innate entity of a nature, and life depends on it. **U. Thant**, then secretary General, United Nations, in Stockholm Conference appealed *"Like or not, we are travelling together on a common planet and we have no national alternative but to work together, to make an environment in which we and our children can live a full and peaceful life.*

Quality of environment determines the quality of life. Clean environment helps in enriching the quality of life. In the past few decades' awareness of the damaging effects of environmental pollution on human beings and their quality of life has increased

dramatically. In the hustle-bustle of life, man has almost forgotten nature and has become more and more modernized with the aid of latest scientific and technological developments.

The major environmental concerns of today are noise pollution, air pollution, resulting from industrial development; water pollution from industrial and domestic effluent, soil erosion, deforestation, and loss of wild life, ugly landscapes and city slums resulting from a growing population. Similarly, the scientific and technological development has also left its impact on the quality of environment. There are several issues like climate change, depletion in ozone layer, acid rain, biotechnology, bioterrorism, e-waste, etc and its impact on the quality of environment.

Undoubtedly the Indian judiciary has done a yeomen service in protecting the environment, however, at times it has been excessive activist in its approach. The response of the legislature and the role of the executive in protecting the environment need to be revisited. The concern for preserving the quality of life and promoting the environment while undertaking the task of development is very necessary.

Today, the time has come to protect and save our environment. Right to healthy and wholesome environment has been recognized as a human right. This Seminar aims at discussing the various issues, concerns and challenges in environment protection and the role of the law in chalking out the roadmap for future.

Sub Theme:

1- Stockholm declaration & its impact on state sensitization towards environment legislation;
2- E-Waste effect and disposal management;
3- Human Rights vis-à-vis environment;
4- Judicial Respond on the protection of the environmental law in India;

Note: The Author can submit the paper on any relevant theme related to the main theme of the National Seminar.

SUBMISSION GUIDELINES:

Abstract: The abstract should not exceed 300 words and must be accompanied by a cover page stating the following:-

- Title of the Paper
- Name of the author(s)
- E-mail address
- Postal address and
- Contact Number

Full Research Paper:

- The paper should not exceed 5000 words (exclusive of footnotes)
- Co-authorship is permitted with a maximum of two authors only.
- In case of co-authorship at least one author must attend the seminar to present the paper.
- In case a student is presenting the paper of a faculty member, the same shall be allowed only if the student has co- authored the paper.
- The main text should be in Times New Roman with font size 12 and spacing of 1.5. The footnotes should be in Times New Roman, font size 10 with single spacing.
- One inch margins on all sides should be maintained.
- Citation style: Blue Book, 19th Edition or ILI Citation style.
- The paper must be accompanied with the scanned copies of the filled in Registration form, DD details, and the cover page, the details of which are mentioned in the abstract guidelines.
- All submissions must be the author's original and unpublished work.
- Plagiarized submissions will be disqualified.

Method of Submission:

Interested participants have to make a provisional registration through mail at the mentioned Email address: seminar.uils@cumail.in till **27th August, 2018**.

All submissions for the seminar have to be electronically mailed with the subject column as 'Submission – abstract/full paper as the case may be and bearing the name (s) of the author(s) as the file name, only at the following e-mail address: seminar.uils@cumail.in CC: to director.uils@cumail.in and uils.ankita@cumail.in .

Important dates:

- **Provisional registration:** 27th August, 2018
- **Submission of Abstract**: 02nd September, 2018
- **Intimation of acceptance:** 04th September, 2018
- **Submission of Full paper, Demand Draft of registration fee**: 15th September 2018
- **Registration for attendees**: till September 17th, 2018
- **Date of Seminar:** 22nd September , 2018

Fee Details:

- Lawyers/corporate : Rs 2500/- 150$ (For Foreign delegates)
- Co-author- Rs 2000/- 130$(For Foreign Delegates)
- Academicians: Rs 1500/- 115$(For Foreign Delegates)
- Co-author: Rs1200/- 100$(For Foreign Delegates)
- Students /Research Scholar :Rs 1000/- 80$(For Foreign Delegates)
- Co-author: Rs. 750/- 70$(For Foreign Delegates)
- Attendee : Rs 500/- 50$(For Foreign Delegates)

Registration for the attendee can be made by making a mail with the subject "Request as an Attendee" at: seminar.*uils@cumail.in*

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Note:

- ***Selected papers will also be published in 2nd Law Journal of University Institute of Legal Studies (UILS), Chandigarh University***

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Thanks & Regards

Prof. Dr. JP Yadav
Director, UILS
Chandigarh University
Email: director.uils@cumail.in

Ms. Ankita Bali
Faculty Convener
1st International Seminar
Email: uils.ankita@cumail.in

Organising Committee Contact details:

Mob: +91-8868068244
Email: seminar.uils@cumail.in